

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22/ND/2018

In the matter of  
Oriental Bank of Commerce  
Vs.  
Shekhar Resorts Ltd & Ors.

..PETITIONER

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 26.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. HP Bhardwaj, Advocate for OBC

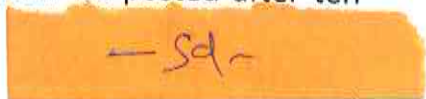
For the Respondent/Corporate Debtor : : Mr. P. Verma, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and represents that reply has been filed. It is further represented by the Ld. Counsel for the Corporate Debtor that presently, he is not prepared to argue the matter and that a short date may be given. Ld. Counsel for the petitioner has no serious objections to the adjournment being granted.

Taking into consideration the same, let the matter be posted after ten days.

List on 14.3.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
26.2.2018